

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:132/2001
DATED THE 1ST DAY OF JULY, 2003.**

**CORAM:HON'BLE SHRI KULDIP SINGH, MEMBER(J)
HON'BLE SHRI SHANKAR PRASAD, MEMBER(A)**

Shri Shivaputra Shvalinga Aralimare,
working as JTO (UHF) in the office of
The Sub Divisional Engineer
Bharat Sanchar Nigam Limited,
UHF Sholapur. Applicant

By Advocate Shri S.V.Marne

V/s.

1. Union of India, through
The Secretary,
Ministry of Telecommunications
(Bharat Sanchar Nigam Limited),
Sanchar Bhavan,
Ashok Road,
New Delhi.
2. The Chief General Manager,
Telecom, Maharashtra Circle,
Flora Fountain,
Fort, Mumbai - 400 001.
3. The General Manager,
Telecom,
Bali Ves,
Sholapur 2 Respondents

By Advocate Shri V.S.Masurkar

(ORAL)(ORDER)

Per Shri Kuldip Singh, Member(J)

The applicant had filed this OA for quashing order at Annexure A-1 dated 12/4/2000 whereby the date of increment pay has been revised.

However, the respondents have stated at the very outset that the applicant has added Union of India through The Secretary, Ministry of Telecommunications (Bharat Sanchar Nigam Limited). The applicant has described himself as Junior Engineer of BSNL. The Learned counsel for the respondents submits that

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BSNL v/s. A.R. Patil, 2000 (3)(1)SLR 386
(3) (1) SLR 386, 2000, 386
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since the applicant is an employee of BSNL, this Tribunal has no jurisdiction as it is not covered under the Administrative Tribunals Act. The Counsel for respondents has also relied on the case of BSNL V/s. A.R.Patil reported in 2000 (3)(1)SLR 386. Hence this case is dismissed for want of jurisdiction. No costs.

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Shankar Prasad
(SHANKAR PRASAD)

MEMBER(A)

Kuldip Singh
(KULDIP SINGH)

MEMBER(J)

abp